

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 245
(IB)-980(ND)2020

IN THE MATTER OF:

M/s. Viswaroopa Info Services India Private Limited ... Applicant/Petitioner

Versus

M/s. Siti Vision Digital Media Private Limited. ... Respondent

Under Section: 9 of IBC, 2016

Order delivered on 23.12.2020

CORAM:

**SHRI. ABNI RANJAN KUMAR SINHA,
HON'BLE MEMBER (J)**

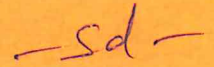
**SHRI. L. N. GUPTA,
HON'BLE MEMBER (T)**

PRESENTS: Mr. Rahul Kumar for CD, Mr. P.Nagesh Adv., Mr. Harshal Kumar Adv., Mr. Shivam Wadhwa Adv., for Operational Creditor, Ms. Siti Vision for Corporate Debtor

ORDER

Mr. Rahul appearing for the Respondent seeks time to file the reply. Two weeks' time is granted to file the reply. No further adjournment will be granted. Respondent is directed to file the reply within two weeks after serving the advance copy to the Counsel of the Petitioner. Thereafter, the petitioner is directed to file the rejoinder, if any, within a week from the date of the receipt of the reply.

List on 10.02.2021.



**L. N. GUPTA
MEMBER (T)**



**ABNI RANJAN KUMAR SINHA
MEMBER (J)**